

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 233/MP/2022

Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003 and Regulations 3, 10 & 17 and 18 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2022, seeking condonation of delay in complying with the procedure for issuance of renewable energy certificates, and to thereafter direct the Respondent to issue the certificates due to the Petitioner.

Date of Hearing : 13.10.2022

Coram : Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : HPCL Biofuels Limited (HBL)

Respondents : National Load Despatch Centre (NLDC) and Anr.

Parties Present : Shri Matrugupta Mishra, Advocate, HBL
Shri Nipun Dave, Advocate, HBL
Shri Abhishek Topno, HBL
Shri Chitrajan Tiwari, HBL
Shri Ranjeet Kumar, HBL
Shri Kailash Chand Saini, NLDC
Shri Gajendra Singh, NLDC
Shri Venkatesh, Advocate, TPTCL
Shri Jatin Ghuliani, Advocate, TPTCL
Shri Anant Ubeja, Advocate, TPTCL
Shri Kartikay Trivedi, Advocate, TPTCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking condonation of delay in complying with the procedure for issuance of Renewable Energy Certificates (RECs) and to direct the Respondent, NLDC to issue the certificates due to the Petitioner. The learned counsel submitted that there has been delay of 32 days and 2 days in making application for issuance of RECs to the Respondent No.1, NLDC for the month of November, 2021 and December, 2021 respectively and accordingly, the Petitioner prayed for condonation of the said delays. The Petitioner has submitted that the said delay was caused due to the inadvertent oversight on the part of Respondent No. 2, TPTCL, acting as a facilitator for the purpose of processing the application through concerned SLDCs, in rectifying the discrepancy in online Energy Injection Report (EIR) and the Respondent No. 2, in turn, has stated that the variation/discrepancy in the online EIR was observed due to an error in the Respondent No.1, NLDC's portal.

2. The representative of the Respondent No.1, NLDC submitted that the Respondent has no objection towards the prayer of the Petitioner for condonation of



delay. Since NLDC does not have power to condone such delay, the prayer of the Petitioner regarding condonation of delay in complying with the RECs Procedure may be allowed.

3. The learned counsel for the Respondent No.2, TPTCL submitted that delay as occurred in the present case may be condoned and that the error in the Respondent No.1's portal is an admitted aspect.

4. Considering the submissions of the learned counsels and the representative of the parties, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**